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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No.11 of 1995

New Delhi, dated the 27th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Kanhaiya Lal,  
S/o Shri Chhattani,  
R/o 220, Anand Vihar,  
Delhi-110092.

.... APPLICANT

(By Advocate: Shri O.P.Khokha)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of Communications,  
Dept. of Telecommunications,  
Sanchar Bhawan,  
New Delhi-110001.

2. The Telecommunication  
Divisional Engineer,  
Dept. of Telecommunications,  
Sultanpur (U.P.)

.... RESPONDENTS

(By Advocate: Shri M.M. Sudan)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard shri O.P.Khokha for the applicant and Shri M.M.Sudan for the respondents.

2. Both counsel agree that this OA be disposed of with a direction to the Respondents <sup>that is</sup> subject to the availability of work <sup>that</sup> they should consider re-engaging the applicant as Casual Labourer in preference to outsiders and persons with overall lesser

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length of service. Thereafter it will be open to the applicant to work out his rights regarding his claim for temporary status in accordance with law. No costs.

*Lakshmi Swaminathan*

(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)

*S.R. Adige*

(S.R. ADIGE)  
Member (A)

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